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charging extra amount over and above the fixed prices of essential commodities;

- (b) if so, what are the reasons therefor; and
- (c) what steps have been taken to provide essential commodities at reasonable prices?

THE DEPUTY MINISTER IN THE AGRICULTURE MINISTRIES OF AND CIVIL SUPPLIES (SHRI MOH-AMMED USMAN ARIF): (a) to (c) The Super Bazar deals mainly in noncontrolled essential commodities for which there is no statutory price con-The rates of Super Bazar are generally lower than the prevailing market rates. A regular monitoring of market prices is being made throumarket intelligence cell of gh the Super Bazar, so as to keep the rates of Super Bazar competitive in the market.

Supply of poor quality wheat at FPS

2895. SHRI J. K. JAIN: Will the Minister of CIVIL SUPPLIES be pleased to state:

- (a) whether Government's attention has been drawn to complaints regarding supply of poor quality of wheat to consumers from the fair price shops in Delhi;
- (b) if so, whether it has been ascertained that such quality of wheat was supplied to the fair price shops by the Food Corporation of India or it was due to any manipulation by the Fair Price Shop-owners themselves by mixing rotten stuff in the rationed wheat; and
- (c) what steps have been taken to ensure proper supply of good quality of wheat to the consumers through fair price shops?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) to (c) Yes, Sir. Certain complaints regarding supply of poor quality of

wheat to consumers from some fair-price shops in Delhi were received in the recent past. All the complaints have been investigated by Delhi Admn, and remedial action taken wherever a fair-price shop owner was found guilty, appropriate steps were taken against him. Coordination was also done between Delhi Admn, and Food Corporation of India regarding quality of foodgrains supplied.

To ensure supply of good quality of wheat to the consumers in future, the following measures, among others, have been taken:

- (i) Displaying of sample_S jointly sealed by F.C.I. and F.P.S. owner at the fair-price shop for comparison by the consumers while taking delivery of the foodgrains.
- (ii) Surprise checks by squads of F.C.I. and Delhi Administration.
- (iii) Inspection of FCI/CWC godowns, fair-price shops and flour mills independently or jointly with officers of FCI|Delhi Admn., by the Quality Control Cell of the Government.
- (iv) Strict instructions to the field officers of Delhi Admn. to ensure issue of stocks keeping in mind the specified standards.

Requirements of food articles for Orissa

2896. SHRI GAYA CHAND BHU-YAN: Will the Minister of CIVIL SUPPLIES be pleased to state:

- (a) what is the quantum of food articles required for Orissa during 1982-83;
 - (b) what is the quantum so far specified standards.
- (c) what other programmes Government have chalked out to meet the demand fully and what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE

AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) and (b) The quantum of wheat and rice required for the public distribu-

tion system by Orissa during the year 1982-83, the quantity allocated to, and lifted by the State Government are as under:—

(in ooo 'tonnes)

5.6 (1)						Wheat		Rice		
Month				Demand	Allotment	Off-take	Demand	Allotment	Off-take	
April, '82				•	10	7	8·o _	* = '		
May, '82			÷-	•	. 1 0 -	. 7	6 g	•		
June, '82				.	10	7	7-1	5 0	5	·
July, '82 .	. •				10	7	N.A.	50	10	N.A.

N.A.-Not available.

As regards sugar, the State-wise monthly quotas have been refixed with effect from April, 1982 on the basis of 425 grams' per capita availability with reference to population as on 1-3-81. The Government of Orissa is accordingly getting a monthly quota of 11,166 tonnes for distribution through fair price shops.

(c) Allocation of foodgrains to various States and Union Territories is made keeping in view the demand of States Union Territories their respective off-take, and also the availability of foodgrains in the Central pool.

Irregularities in Super Bazar, Connaught Circus

2897. SHRI F. M. KHAN: Will the Minister of CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that in Super Bazar, Connaught Circus, New Delhi some irregularities have been detected in the sale of free sugar sold through permits issued by Civil Supplies Department of Delhi Administration during the months of September, October and November, 1980:
- (b) if so, what are the defails thereof;

- (c) whether Government have made any enquiries or propose to hold departmental enquiry into these irregularities:
- (d) if so, what action has been taken against the persons who are responsible for these irregularities; and
- (e) if not, what are the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) No, Sir.

(b) to (e) Do not arise.

Meeting of the NCCF's Board of Directors

2898. SHRI ARVIND GANESH KULKARNI:

> SHRI SHRIDHAR WASU-DEO DHABE:

Will the Minister of CIVIL SUP-PLIES be pleased to state:

(a) whether it i_S a fact that term of office of the Board of Directors of National Cooperative Consumer's Federation of India Limited expired on 30th June. 1982: